

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 2413/2024

(Arising out of impugned final judgment and order dated 05-02-2024 in CRLMC No. 6347/2019 passed by the High Court of Delhi at New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE (NATIONAL CAPITAL TERRITORY OF DELHI)
AND ANOTHER

Respondent(s)

(IA No.42360/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Karan Sharma, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.

For Respondent(s) Mr. Raghav Awasthi, Adv.
Mr. Mukesh Sharma, Adv.
Mr. Dinesh S. Badiar, Adv.
Mr. Rajesh Kumar Sharma, Adv.
Mr. Ravi Kumar Tomar, AOR

UPON hearing the counsel, the Court made the following
O R D E R

In terms of the last order, re-list after six weeks.

Interim order to continue till the next date of hearing.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR